

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 19.04.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/748/2024 in CP(IB) No.187/7/HDB/2020
NAME OF THE COMPANY	Axis Bank Ltd
NAME OF THE PETITIONER(S)	RaigarhChampa Rail Infrastructure pvt Ltd
NAME OF THE RESPONDENT(S)	Axis Bank Ltd
UNDER SECTION	7 of IBC

ORDER

IA (IBC)/748/2024

Present: Ld. Counsel Mr. Y. Suryanarayana and Mr. Tushar Nagar for the Applicant.

This application has been moved for exclusion of CIRP period by 119 days w.e.f., 23.12.2023 to 19.04.2024 and extension of CIRP Period from 22.04.2024 to 19.08.2024 because of the litigation pending before the Hon'ble NCLAT. Keeping in view the submissions made in the application, the CIRP period is excluded by 119 days w.e.f., 23.12.2023 to 19.04.2024 and CIRP Period extended from 22.04.2024 to 19.08.2024. Accordingly, this application is allowed and disposed of.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)